

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 501/93
T.A. No.

DATE OF DECISION 24-9-93

Shri P.M. Mehta and Ors. Petitioner

Shri M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri P.B. Mehta &
 Shri Onkar R. Chaubey
 Beldar/Peon, C.W. DDK.,
 Ahmedabad.

Applicants

Advocate Mr. Trivedi
 Versus

1. Union of India (though)
 The Director,
 Government of India,
 Directorate General,
 AIR., Civil Construction Wing,
 2nd Floor, PTI Bldg., Newl Delhi
2. The Executive Engineer (Civil)
 Civil Construction Wing, AIR, Rajkot.
3. Assistant Engineer (Civil)
 C.C.W, AIR, Doordarshan Kendra,
 Thaltej Road, Ahmedabad.

Respondents.

Advocate Mr. Kureshi

O R A L J U D G E M E N T

In

O.A. 501 of 1993

Date: 24-9-93

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Heard Mr. Trivedi and Mr. Kureshi. It is stated by Mr. Kureshi, that both the applicants have completed more than 240 days of casual employment. He further states that they have made a representation for grant of regularization to them and that representation is still pending. Mr. Trivedi, also agrees that such a representation is made by the applicants and the same is pending. Mr. Kureshi, states that there is no question of terminating the employment of the applicants, otherwise than in accordance with law. He futher states that the representations made by the applicants will be

decided as early as possible. The respondents are directed to dispose of the representation made by the applicants within a period of two months ~~ffom~~ the date of the receipt of a copy of this order. They are also directed not to terminate the employment of the applicants otherwise than in accordance with law and if any order~~s~~ terminating their employment is passed, the respondents are directed ~~is~~ not to implement the same for a period of seven days from the date of the communication of such orders to the applicants.

2. In view of these directions Mr. Trivedi, seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.